



NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

13. C.P.(IB)-1334(MB)/2022

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)
MS. MADHU SINHA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **17.07.2023**

NAME OF THE PARTIES. Montecino Industries Private Limited

V/s.

Future Lifestyle Fashions Limited.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Counsel for the Petitioner, Mr. Viraj Parikh a/w. Mr. Medhavin Bhatt i/b MV Law Partners and brought to the notice of this Bench that the Corporate Debtor is already undergoing CIRP before Court-II in another Company Petition bearing no. 959 of 2022 vide admission order dated 04.05.2023.

In view of the above admission order, the present Company Petition as well as all pending applications becomes infructuous and **disposed of** granting liberty to the Operational Creditor to put forth their claim before the IRP.

Sd/-
MADHU SINHA
Member (Technical)
--Rajeev--

Sd/-
H. V. SUBBA RAO
Member (Judicial)